

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 105
IB-135/ND/2022
IA/2129/2024

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs

Mr. Piyoosh Goyal

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 03.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant :
For the RP :Adv. Rishi Singhal.
For the Respondent :

ORDER

IA/2129/2024

This is an application filed by the Resolution Professional under Section 114 of IBC seeking rejection of Repayment Plan.

Heard the Ld. Counsel for the Resolution Professional. Issue notice to the Financial Creditor and Personal Guarantor for filing their response to this report. Notice be issued by all means and proof of service be filed. List the matter on **29.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)